

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.222-IA/1242(AHM)2023
in
CP(IB) 533 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

Megamet Steels Pvt Ltd

.....Applicant

V/s

Agarwal Mittal Concast Pvt Ltd

.....Respondent

Order delivered on 23/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Monaal Davawala, Adv.

For the Respondent : Ms. Manvi Lanve, Adv.

ORDER

Ld. Counsel for Respondent appears and submits that reply has already been filed on 21.03.2024 vide inward diary no. 2512. The same is taken on record. However, no rejoinder has been filed by the applicant to the reply filed by the respondent.

Ld. Counsel for the applicant seeks and granted extended three days more time to file rejoinder if any with advance copy to the opposite counsels.

Re-list for further consideration on. 17.05.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)